

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise /MA(COD)77227 of 2019
Excise Appeal No. 76572 of 2019
Cross objection No. 77226 of 2019**

Arising out of Order-in-Appeal No. 309/HAL/CE/2018-19 dated 08.03.2019 passed by Commissioner of CGST & CX (Appeal-II), Kolkata.

M/s. Manaksia Ltd.,
Aluminium Division), Vill.+PO.- Bhuyanraichak,
Sutahata, Haldia, Purba Medinipur, Pin-721635.

Appellant (s)

VERSUS

Commr. of CGST & Central Excise, Haldia
M.S. Building, 15/1, Strand Road, Kolkata-700001.

Respondent (s)

APPEARANCE :

Shri S. P. Shidhanta, Consultant for the Appellant
Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

Miscellaneous Order No...75068-75069/2023

Date of Hearing : 1st March, 2023
Date of Decision : 1st March, 2023

ORDER

Miscellaneous Application has been filed by the Revenue for *condonation* delay of 18 (Eighteen) days in filing the Cross Objection before the Tribunal.

2. In view of the submissions, made by the Ld. Authorized Representative for the Department and the reasons as explained in the Application, the delay in filing the appeal is condoned. The Misc. Application (COD) is allowed. The appeal to come up in due course.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

T.K.